

21.12.2023
Item No.17
Court No.550
Saswata

WPA 7036 of 2018

**Raja Udyog Pvt. Ltd. & Anr.
Versus
The Presiding Officer/Judge of the 1st Industrial Tribunal
& Ors.**

Mr. N. Rakshit

...For the petitioners

1. The instant writ application has been filed, inter alia, challenging the order dated 3rd May 2018 passed by the Learned First Industrial Tribunal, West Bengal in case no. 1 of 2017.
2. Mr. Rakshit, learned advocate appearing for the petitioners, by placing an undated memorandum of settlement submits that the parties have resolved the disputes among themselves and as such, the writ application has become infructuous.
3. The settlement however does not appear to be a settlement within the meaning of the Industrial Disputes Act, 1947.
4. Having regard to the aforesaid, without taking the aforesaid settlement on record, I am of the view, since, it is claimed that the writ application has been infructuous, let the writ application being WPA 7036 of 2018 be **dismissed** as infructuous, without any order as to costs.

(Raja Basu Chowdhury, J.)